

12.00 hrs.

ANNOUNCEMENT BY SPEAKER

**Observation regarding receipt of Notice
from High Court of Delhi***(Interruptions)**[English]*

MR. SPEAKER: I have to make an announcement, please take your seats.

(Interruptions)

MR. SPEAKER: I have to inform the House that on 4 January, 1991 a notice has been received from the Registrar of the High Court of Delhi, in the matter of Civil Writ Petition No. 3323 of 1990, regarding the Sixty-first Report of the Public Accounts Committee (1986-87), requiring the Secretary-General, Lok Sabha, to appear before the High Court personally or through counsel to show cause against the admission of the Writ Petition.

As per well established practice and convention of the House, the Secretary-General, Lok Sabha, has been asked not to respond to the notice. The Minister of Law and Justice is being requested to take such action as he may deem fit to apprise the High Court of the correct constitutional position and the well established conventions of the House.

12.02 hrs.

PAPERS LAID ON THE TABLE

The High Court Judges Travelling Allowance Amendment Rules, 1990 and Review on the working of and Annual Report of Export Credit Guarantee Corporation of India Ltd. for 1989-90

[English]

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): I beg to lay on the Table—

(1) A copy of the High Court Judges Travelling Allowance Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 426 in Gazette of India dated the 21st July, 1990 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954. [Placed in Library. See No. LT—1993/91]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited for the year 1989-90.

(ii) Annual Report of the Export Credit Guarantee Corporation of India Limited for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1994/91]

Central Advisory Committee for Lighthouses Procedural Amendment Rules 1990 and Notification under Delhi Motor Vehicle Taxation Act, 1989 etc.

THE MINISTER OF WATER RESOURCES AND MINISTER OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA): I beg to lay on the Table—

(1) A copy of the Central Advisory Committee for Lighthouses (Procedural) Amendment Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 977 (E) in Gazette of India dated the 17th December, 1990 under sub-section (3) of section 21 of the